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ITEM NO.7 Court 4 (Video Conferencing) SECTION PIL-W

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition (Civil) No.580/2021

EVARA FOUNDATION

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With appln.(s) for IA No.63498/2021-APPROPRIATE ORDERS/DIRECTIONS)

Date: 20-09-2021 This petition was called on for hearing today.

CORAM:

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Pankaj Sinha, Adv.

Mr. Shashank Singh, AOR Mr. Adil Sharfuddin, Adv. Mr. Satyaarth Sinha, Adv.

Mr. Mohd Asad, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R

The petition under Article 32 of the Constitution seeks to bring focus upon the steps which are required to ensure ease of access to vaccination for persons with disabilities in order to protect them against Covid-19. The petition has been framed in the context of the Rights of Persons with Disability Act 2016 and the principle of reasonable accommodation which is embodied in the enactment. Several reliefs have been sought including (i)

adequate provisions for vaccinating persons with disabilities at their homes, to the extent it is possible; (ii) preference in scheduling vaccination; (iii) a dedicated helpline as an alternative to the Co-win platform for such persons; and (iv) accessible vaccination centres.

- 2 Since the petition raises significant issues pertaining to the rights of persons with disabilities, particularly in the context of their entitlement under the RPwD Act, we issue notice to the Union of India, returnable in two weeks.
- 3 Liberty to serve the Central Agency, in addition.
- We would request the learned Solicitor General of India to assist the Court in regard to the steps which have already been taken and which may be taken to assuage the genuine concerns and requirements of persons with disabilities.
- 5 List the petition on 4 October 2021.

(CHETAN KUMAR) A.R.-cum-P.S. (SAROJ KUMARI GAUR) Court Master